

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No. 184/GT/2014**

**Date: 1.9.2014**

To,

The Executive Director (Electrical)  
SJVN Ltd.,  
Sharma Niwas, Below BCS,  
New Shimla, 171009  
Shimla (H.P)

Sir,

**Subject: Approval of Generation tariff of Rampur Hydro Electric Project (412 MW) for the period from anticipated Date of Commercial Operation of first unit to 31.03.2019**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 22.9.2014:

- (i) By letter dated 3.7.2014, the Design Energy (DE) approved by CEA is 1878.08 million units of the generating station. However, the month-wise details of DE indicate that 147.48 million units were allowed as energy loss due to shutdown of NJHEP due to silt. The basis of shutdown due to silt claimed by calculating the energy loss shall be furnished. Also, its year-wise details of actual shutdown of NJHPS due to silt during the last 5 years (2009-14) shall be furnished;
- (ii) Schedule of COD of remaining unit / generating station;
- (iii) Reason and justification for time and cost overrun till expected COD of Unit – 6 / station along with original PERT chart clearly indicating the start date, activities involved till COD of different units, critical path activities and float available in each of the defined activity. PERT chart corresponding to the actual time taken against each defined activity till the COD of station;
- (iv) Detailed note including the problems encountered, the efforts made on the part of SJVNL to reduce the delays, clearly bring out that cost and overrun not attributable to SJVNL along with proper justification / reasons;
- (v) Exact reasons for increase in cost of different contract packages;
- (vi) Calculation of IDC till anticipated COD of the Unit-6/ generating station;
- (vii) Detail break up of IEDC till COD of the Unit-6/ generating station;
- (viii) Justification for high cost of initial spares i.e. ₹67 crore in comparison to normative level of 4% of "Plant and Equipment", with proper reasons;

- (ix) List of pending works/ assets likely to be completed / procured up to cut-off date and anticipated expenditure on these works/ assets.

The petitioner shall ensure that the above information is filed within the said date (22.9.2014). No request for extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed before the Commission for appropriate orders.

-S/d-  
(B. Sreekumar)  
Deputy Chief (Law)